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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8486/2017

MARKET ASSOCIATION OF NEETI BAGH

..... Petitioner

Through: None

versus

SOUTH DELHI MUNICIPAL AND ORS.

..... Respondent

Through: Mr. Rajesh Dagar, Advocate for R-1 Mr. Udayan Verma and Mr. Raunak Singh, Advocates for R-2

Mr. Mayank Sharma, Advocate for R-4

CORAM: SH. LORREN BAMNIYAL, REGISTRAR ORDER 22.10.2018

There is no appearance on behalf of the petitioner. Even on the last date of hearing, there was no appearance on their behalf.

Service on all the respondents is complete.

Mr. Mayank Sharma, Advocate has entered appearance on behalf of respondent No.4. Vakalatnama on behalf of respondent No.3 stands filed. However, there is no appearance on their behalf.

Learned counsel appearing for respondent Nos.2 and 4 seek some time to file the counter affidavit. Let respondent Nos.2 to 4 file the counter affidavit positively within six weeks, as requested, with

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advance copy to the learned counsel for the petitioner, who may file rejoinder thereto as also to the status report filed by respondent No.1-South Delhi Municipal Corporation, within six weeks thereafter.

Re-notify on 12.02.2019.

REGISTRAR

OCTOBER 22, 2018

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